

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1401 (H)**  
**TO BE ANSWERED ON 27<sup>th</sup> NOVEMBER, 2019**

**MISUSE OF EXPORT PROMOTION SCHEME**

1401(H). SHRIMATI POONAMBEN MAADAM:  
SHRI PASHUPATI NATH SINGH:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) the details of the number of companies that were identified for misuse of facilities under Export Promotion Scheme against which action has been taken during the last three years;
- (b) the outcome of the action taken thereof;
- (c) the details of the number of companies of which export codes were cancelled on the basis of above results along with their names during the last three years;
- (d) the details of the number of companies enlisted under unapproved units list;
- (e) whether no penal action on such crimes by companies misusing the above mentioned facilities are initiated and if so, the reasons therefor; and
- (f) the reaction of the Government on the above reasons?

**ANSWER**

वाणिज्य एवं उद्योग मंत्री ( श्री पीयूष गोयल )  
THE MINISTER OF COMMERCE AND INDUSTRY  
(SHRI PIYUSH GOYAL)

(a) to (f): Action for misuse of facilities under Export Promotion Scheme during the last three years has been taken against 1271 companies by Directorate General of Foreign Trade. The details are available in DGFT website at the following link: <http://dgftcom.nic.in/exim/2000/Penalty2019.pdf> . The details includes companies whose Importer Exporter Code has been cancelled or put under Denied Entity List. For misuse of facilities companies have been denied further facilities under the Export Promotion Schemes, their Importer Exporter Code (IEC) has been cancelled/ suspended; financial penalty imposed; and recovery proceedings initiated.

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